

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL

OA No. 37/2025(CZ)

IN THE MATTER OF:

Samarjeet Jadhav

.....APPLICANT

VERSUS

STATE OF MP & ORS.

.....RESPONDENTS

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Date: 08.08.2025

Submitted by MPPCB:-

Place: Bhopal

through Counsel



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Joint Committee Inspection Report

In the Matter of

Original Application No. 37/2025(CZ)

“Samarjeet Jadhav Vs State of Madhya Pradesh & Ors.”

w.r.to

**Hon`ble National Green Tribunal Central Bench
Bhopal order dated 27th March, 2025**

Date of Visit: 10th June 2025

Joint Committee Inspection Report in the matter of
“Samarjeet Jadhav Vs State of Madhya Pradesh & Ors.”

Hon'ble NGT (CZ), Bhopal vide its order dated 27th March, 2025 in Original Application No. 37/2025(CZ) “Samarjeet Jadhav Vs State of Madhya Pradesh & Ors.” directed as under vide para No. 1,5 & 6 :-

1. The instant application has been preferred for the preservation and conservation of City Forest and Biodiversity Park, developed over time through dedicated efforts on an extensive area of approx. 83 Hectares at the famously known Shankargarh Hills, District Dewas, Madhya Pradesh. The extensive green landscape comprising and cherishing variety of flora species has been developed by the aware and environment conscious citizens, which also acts as green lungs for the nearby industrial township of Dewas, a significant industrial township of the State of Madhya Pradesh, which now comes under definition of “Deemed Forest” as per 12.12.1996 T.N Godavarman Judgement by Hon'ble Apex Court. The area so developed is a marvellous testimony of the unwavering devotion of the common masses, volunteer groups, campaigns such as Green Army Team, and other organizations alike, who are collaboratively working to contribute towards the protection of green spaces and their enhancement for the larger goal of improving quality of life for the present and future generations. The Respondent District administration has allotted significant land parcels of Shankargarh Hills, total admeasuring 50.292 Hectares (from Khasra No. 449, 450/2 and 404) to the Tourism Department, State of Madhya

Pradesh for non-forest, commercial purposes, posing threat to the very existence of Shankargarh Nagar Van and Biodiversity Park and its rich flora/fauna habitat which amounts to complete annihilation and destruction of the green landscape.

5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One Representative from Chief Conservator of Forest, Office at Ring Road, Ujjain HO, Ujjain (M.P.)
 - (ii) One Representative from the Collector, Office of Collector, Collectorate, Dewas (M.P.)
 - (iii) One Representative from the Member Secretary, State Pollution Control Board, Bhopal (M.P.)
6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance of the above direction, the joint committee constituted comprising of the following officers visited area under question in Dewas on 10th June, 2025 to assess the factual status of allegation made in petition.

1. Shri Amit Kumar Singh, DFO Forest, Dewas
2. Shri Abhishek Sharma, City Magistrate, Dewas
3. Shri. Hemant Kumar Tiwari, Regional Officer, M.P. Pollution Control Board, Ujjain

The other officials present during the inspection are Shri Santosh Shukla , SDO Forest, Dewas, Smt. Sapna

Sharma, Tehsildar, Dewas , Shri Lakhan Singh Purviya, Revenue Inspector. During inspection applicant Shri Samarjeet Jadhav was also present.

To find out facts as well as to know the extent of problem, the committee visited the Khasra No. 449, 450/2 and 404 physically which are mentioned in petition. The Panchnama where prepared, which is Annexed as **Annexure-01** .During inspection of the site committee members interacted with applicant to provide further opportunities for providing any other information related to the application.

Previous NGT Cases on Shankargarh Hills, Dewas

In Original Application No. 140/2013 (CZ) Smt. Radharani Vajpayee vs Department of Mining "Original Application raised the issue relating to the mining in the hills of Dewas in an area popularly known as Shankargarh and adjoining areas which as per the Applicant was illegal mining which had not only destroyed the hills but also forests and adversely affected the ecology of the area. It is also alleged that no environmental impact assessment had been carried out, the area in question was alleged to be natural forest including "*chotey bade jhad ke Jungel*" and along with the mining activity large number of stone crushers were also alleged to be operating without due consents under the Air and Water Act. It was thus, alleged that the entire activity was illegal and should be banned as the same is causing adverse environmental impact and was harming the environment in the area."

In Hon'ble NGT (CZ), Bhopal vide its judgement dated 15th December, 2016 in Original Application No. **140/2013**

(CZ) Smt. Radharani Vajpayee vs Department of Mining directed as under vide para No. 19

"We would direct that the State carry out the restoration plan as submitted before us and in a phased manner that has been submitted before us. The District Collector as well as the CCF Ujjain will be responsible for satisfactorily carrying out the restoration work in the affected areas."

The judgement given in Original Application No. 140/2013 (CZ) Smt.Radharani Vajpayee vs Department of Mining by Hon'ble NGT (CZ), Bhopal is Annexed as **Annexure-02**

The committee made the following observation during site visit on the above mentioned issues:-

- 1-A letter was received from the Ministry of Tourism Department, Madhya Pradesh, letter number 130/2020/33 Bhopal dated 25.10.2021 by the Principal Secretary, Tourism Department of M.P. Government regarding transfer of land of village Shankargarh situated in Tehsil Dewas in favour of Tourism Department.
- 2-In compliance of which, a case was registered under Nazul Land Disposal Directive 2020 and no objection was sought from various departments for allotment of land survey number 404, 449, 450/2 of village Shankargarh which was government charnoi Nazul land to the M.P. Government Tourism Department.
- 3-The letter had been issued by the office Nazul Officer regarding no objection, it was clearly mentioned that in case the opinion of the concerned department is not received within 7 days, it will be assumed that

they have no objection in the allotment of land. The Forest Division Office had received the letter to this effect on 05.04.2022. But as no objection was received from any department, it was determined that there is no objection in transferring the land in question to the Tourism Department of M.P. Government. In such a situation, the said land was transferred to the Tourism Department of Madhya Pradesh Government with the condition that the instructions of the Hon'ble National Green Tribunal (NGT) or the State Government will have to be followed. The copy of allotment letter is annexed as **Annexure - 03**. After the transfer of the said land, it has been registered in the revenue record Khasra in the name of the Tourism Department of M.P. Government.

- 4-As per letter number DM/2025/6256 dated 07.08.2025 of the Divisional Forest Officer (Territorial) Dewas, the species-wise census of the plants planted in the revenue area under the Range Assistant (Parikshetra Sahayak) Shankargarh (Palnagar) under Forest Range Dewas was done, according to which 31,758 plants of different species were planted in survey number 450/2 and 4,319 plants in survey number 449, a total of 36,077 plants were planted. The copy of letter is annexed as **Annexure - 04**.

Photographs taken during inspection is annexed as **Annexure-05**

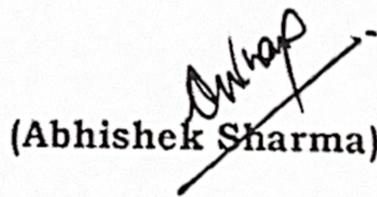
Recommendation: -

- 1- During inspection no development activity was found on the land which was transferred to the Tourism Department of Madhya Pradesh Government. Therefore it is recommended that for the development on aforesaid land there should not be any cutting of the tree without prior sanction from the competent authority.
- 2- There must be plantation 10 times around Shankargarh Hills area with Geo-Tagging and it should be maintained properly minimum up to 5 years.
- 3- Tourism Department of Madhya Pradesh Government shall develop alternative arrangement to reach up to the site which they are going to develop. So as there will not be any disturbances due respect of present approach road which belongs to Forest Department.



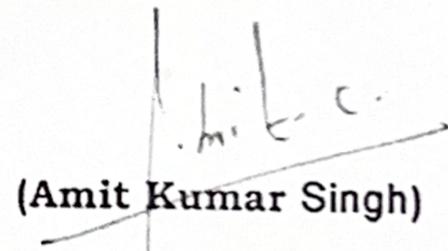
(H.K. Tiwari)

Regional Officer MPPCB
Ujjain (M.P.)



(Abhishek Sharma)

City Magistrate
Dewas



(Amit Kumar Singh)

DFO Forest
Dewas

पंचनामा

माननीय राष्ट्रीय हरित अधिकरण, भोपाल बेंच में प्रचलित-
प्रकरण क्र. 37/2025 (C2) में दिनांक 27/03/2025
को पारित आदेश के अनुपालन में गठित समिति
द्वारा आज दिनांक 10/06/2025 को इन्फ्लिक्ट
श्री समरजीत जाधव के साथ शंकरगढ़, पहाड़ी देवास
का स्थल निरीक्षण किया गया। निरीक्षण के दौरान
गठित समिति श्री संतोष शुक्ला SDO, Forest Dewas
श्री अभिषेक शर्मा सिटी मजिस्ट्रेट कोल्क्टर कार्यालय
देवास एवं श्री हेमंत कुमार तिवारी क्षेत्रीय अधिकारी,
म. प्र. प्रदूषण नियंत्रण बोर्ड उज्जैन के साथ अन्य
अधिकारी श्रीमती सपना शर्मा तहसीलदार देवास,
श्री अमित अजय दामा पटवारी पालनम्,
श्री लखन सिंह पुरवाई RT उपस्थित रहे। समिति
द्वारा स.प्र. 450/2 एवं 404 सर्वे न. जो कि पीटीशन
में उल्लेखित है, का मौका मुभावा किया गया।

[Signature]
RO MPPCB Ujjain

[Signature]
10/6/25

[Signature]
SC Shukla
SDO (F) Dewas

[Signature]
तहसीलदार
देवास (नाम)
10.06.25

[Signature]
D.F.O Dewas
10/6/25

[Signature]
10/06/25

[Signature]
श. उ. इला
23/06/25

[Signature]
APPLICANT
10/06/25

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL**

Original Application No. 140/2013 (CZ)

CORAM:

**Hon'ble Mr. Justice Dalip Singh
(Judicial Member)**

**Hon'ble Dr. S.S. Garbyal
(Expert Member)**

BETWEEN:

Smt.Radharani Vajpayee
W/o Late Shri K.P. Vajpayee,
Aged about 70 years,
R/o L.I.G. 390, Vikas Nagar,
Agra Bombay Road,
Dewas

.....Applicant

Versus

1. Department of Mining,
Through its Principal Secretary,
Vallabh Bhawan, Mantrayala,
Bhopal.
2. Department of Housing & Environment,
Through its Principal Secretary,
Vallabh Bhawan, Mantrayala,
Bhopal.
3. Department of Forests,
Through its Principal Secretary,
Vallabh Bhawan, Mantrayala,
Bhopal.
4. Department of New & Renewable Energy,
Through its Secretary,
Vallabh Bhawan, Mantrayala,
Bhopal.

5. Department of Energy,
Through its Secretary,
Vallabh Bhawan, Mantrayala,
Bhopal.
6. Madhya Pradesh Urja Vikas Nigam Ltd.
Through its Managing Director,
Urja Bhawan, Link Road No. 2,
Shivaji Nagar,
Bhopal
7. The Madhya Pradesh Pollution Control Board,
Through its Member Secretary,
Paryavaran Parisar,
Bhopal
8. The Collector,
Collectorate,
District Dewas
9. The Sub Divisional Officer,
District Dewas
10. The Mining Officer,
District Dewas
11. Municipal Corporation Dewas,
Through its Commissioner,
Municipal Corporation Dewas
12. Madhya Pradesh Wind Farms Ltd.,
Through its Chairman,
O/o M.D. MPUVN, Link Road Number 2,
Shivaji Nagar,
Bhopal
13. State Environment Impact Assessment Auth.,
Through its Member Secretary,
Paryavaran Parisar,
E-5, Arera Colony,
Bhopal
14. Shri Ravi Pal Singh Bais,
R/o Kalani Bagh,
Dewas
15. Shri Rajesh Singh,
S/o Shri Madru Singh,
R/o Kalani Bagh,
Dewas

16. Smt. Vijay Laxmi Sharma,
R/o Jawahar Nagar,
Dewas
17. Shri Jayraj Patidar,
R/o Milan Transport,
AB Road Dewas
18. Shri Sajid Ali Ibrahim,
R/o Moti Bagh,
Dewas
19. Shri Manoj Kailashchand Joshi,
R/o Moti Bagh,
Dewas
20. Smt. Vandana Rajkamal Joshi,
R/o Moti Bagh,
Dewas
21. Smt. Swahela Khan,
R/o Islampura,
Dewas
22. Shri Sharad Trehan,
R/o Bhopal Road,
Dewas
23. Shri Salauudin Nooruddin,
R/o Islampura,
Dewas
24. Shri Sanjay Malviya,
R/o Vijay Nagar,
Dewas
25. Smt. Kavita Vasant Chouhan,
R/o Civil Lines,
Dewas
26. Prathvi Construction,
C/o Kailash Dahima,
Rajaram Nagar,
Dewas
27. Shri Anil Salodra,
Nr. Shastri Club,
Dewas

28. R.R. Stone,
Through Partner Shri Rajiv Khandelwal,
Moti Bangalow,
Dewas
29. Shri Babulal Malviya,
R/o Shipra Tehsil,
Dewas
30. Shri Sumer Singh Gajraj Singh,
R/o Shanargadh,
Dewas

.....Respondents

<u>Counsel for Applicant :</u>	Shri Shantanoo Saxena, Advocate Shri Ayush Dev Bajpai, Advocate
<u>Counsel for State of MP :</u>	Shri Sachin K. Verma, Advocate
<u>Counsel for MPPCB / SEIAA:</u>	Ms. Pauri Bhadoria, Advocate for Shri Purushendra Kaurav, Adv.
<u>Counsel for Intervener :</u>	Shri Dharamvir Sharma, Adv.

J U D G E M E N T

**Reserved on November 15th, 2016
Pronounced on December 15th, 2016**

- 1) Whether the judgement is allowed to be published on the internet - yes / no
- 2) Whether the Judgement is to be published in the All India NGT Report - yes /no

MR. JUSTICE DALIP SINGH, JM

1. This Original Application raised the issue relating to the mining in the hills of Dewas in an area popularly known as Shankar Gadh and adjoining areas

which as per the Applicant was illegal mining which had not only destroyed the hills but also forests and adversely affected the ecology of the area. It is also alleged that no environmental impact assessment had been carried out, the area in question was alleged to be natural forest including “ *chotey bade jhad ke Jungel*” and along with the mining activity large number of stone crushers were also alleged to be operating without due consents under the Air and Water Act. It was thus, alleged that the entire activity was illegal and should be banned as the same is causing adverse environmental impact and was harming the environment in the area.

2. When the matter came up for hearing on 08.01.2014 the Counsel for the Applicant prayed for time to implead the affected persons who were carrying out the mining activities in village Shankar Gadh and adjoining areas in District Dewas. As a result the Application was submitted for impleading the mining lessees and stone crusher operators who were ordered to be impleaded as party Respondents No. 14 to 30 to whom notices were served and Counsels appeared on their behalf on the next date of hearing i.e. 20.02.2014.
3. On 22.03.2014 after the replies had been filed and the matter was heard it was alleged on behalf of the Applicant that in some cases though the consents had been granted, however, a larger question had arisen in the light of the Deepak Kumar's case in the Hon'ble Supreme Court taking into account the large number of such mines and stone crushers and in a small area of about 30 hectares as the same needs to be considered from the point of view of the cumulative impact which had not been taken into account while granting such consents. The Additional Advocate General who appeared on behalf of the State and the State PCB sought time to consider

the matter and make his submissions. Learned Counsel for the State was also directed to file the affidavit whether the land in question over which the mining activity is going on and the stone crushers established falls within the purview of forest land on the date of the commencement and coming into force of the Forest Conservation Act 1980.

4. On 5.08.2014 after hearing the Learned Counsel for the parties the following order was passed:

“Heard learned Counsel for the parties. A perusal of the reply submitted by the State goes to show that in the month of February, 2014 the Collector (Mines), District Dewas has issued show-cause notices against the lease-holders of the mines enumerating the various shortcomings and violations which were found in respect of each of the mining lease holders. It is stated that replies to the show-cause notices have also been submitted by the respective lessees. However, orders after consideration of the replies and hearing the lease-holders, have not been passed in respect of the show-cause notices given by the Collector (Mines), Dewas. We would expect that the Collector (Mines), Dewas shall conclude the proceedings in respect of each of the mine lease holders to whom notices have been issued to show cause within a period of 30 days from today by affording an opportunity of personal hearing. The first hearing in this matter shall be held on 20th August, 2014 on which date each of the lessees shall appear before the Collector (Mines) at 3:00 p.m. The Collector (Mines) shall also in addition to the above, direct that the notices be sent through the Mining Officer concerned for serving upon each of the lessees to whom notices have been issued and after hearing parties necessary orders shall be passed.

In case the Mining Officer finds it difficult to effect the service of the notice to the parties, he would be entitled to serve the same at the respective mining site of the lease holders.

We have also considered the reply filed by the Pollution Control Board. We find from the reply that most of the mining leases which are currently operating, were granted for a period of 10 years and in some cases even 20 years. The fact remains that there are about 20 mining leases in operation in the area. It is alleged in the petition that as a result of such long duration of lease period and carrying out of extensive mining operations for such a long duration in such large number of mining leases and more number of leases that may

be allotted in future, the entire environment in the area including wind flow and wind direction, may also get affected as a result of which windmills, which are a source of generating renewable energy and which have been set up in the vicinity of mines, may get affected and therefore, it may be required to re-examine the issue in the light of any baseline data that may have been collected at the time when such wind farms were established and looking to their feasibility and the present position as is existing to make it is suggested make a comparative assessment with latest data in order to see whether there are any other changes in the pattern as a result of the extensive mining on the hills that is being carried out as alleged in the petition.

The State Pollution Control Board may for the aforesaid purpose, if necessary, take expert opinion in the matter.

We make it clear that the period of 30 days granted to the Collector (Mines), Dewas shall commence from the date of hearing after notice.”

5. On 23.09.2014 when the matter came up for hearing an Application was submitted on behalf of the State for extension of time for the District Collector Dewas to submit his report. The M.A filed by the State was allowed and time was extended up to 19.11.2014. However, while doing so the following order was passed on 23.09.2014:

“This M.A.No.546/2014 has been filed by the State Government by way of an application of the District Collector, Dewas praying for extension of time to submit the report as directed by this Tribunal under the earlier order dated 05.08.2014.

Learned Counsel for the lease holders, Shri Ajay Gupta pointed out that, in fact, in the garb of the proceedings before this Tribunal only a few lease holders have been identified and are targeted by means of issuing the show cause notice. He submitted that in the entire belt, there are more than 40 lease holders and to review the permissions granted as well as the compliance of the conditions with respect to each one of them, reply may be sought from the MPPCB as well as the Mining Department.

As far as the aforesaid position is concerned, we direct that the Pollution Control Board shall carry out the review of the compliance of the conditions of the permissions granted to each of such mining lease holders in Village Shankargarh, Palnagar, Rajoda and Dewas Junior of District Dewas.

Apart from ensuring compliance of the conditions and verifying the fact whether or not necessary permissions have been obtained by each of such mining lease holders and crushing units, the issue with regard to improving the environment of the area shall also be examined as has been submitted that with such a large number of mines and crushing units operating in the area. The environment as a whole is being targeted and needs not only protection but improvement. The report to be submitted by the MPPCB as well as the State shall also indicate the number of leases which have been granted year-wise for each of such lease holders and crushing units and how many of them are actually existing and conducting operations.

Also in consultation with the Forest Department, the District Collector shall indicate whether it would be feasible for the Revenue Department to consider handing over the area to the Forest Department for preservation and protection of the same by allowing natural regeneration to come up supplemented with artificial regeneration by planting suitable species of trees/shrubs/grasses etc. depending on the soil conditions and taking measures for foolproof protection from biotic interference in the area though it is reported that presently the hills are barren/denuded.

As such, in M.A.No. 546/2014, we grant time to the Respondents to submit their report by 19.11.2014. In the meanwhile, the Respondent lease holders / owners of the crushing units may submit their reply by 19.11.2014 failing which their right to file reply shall be closed. M.A. No. 546/2014 stands disposed of.”

However, in the meanwhile, elections were announced to the local bodies and District Collector sought further time for submitting the report.

6. On 24.03.2014 Learned Counsel for the State submitted that all the 33 mining leases in the area have been cancelled and operations closed down likewise, the stone crusher units have also been ordered to be closed down under the orders passed by the Collector after having issued the show cause notices. It was also submitted that as far as illegal mining and the illegal operations of stone crushers were concerned the District Administration and the Mining Department have also initiated action in the matter. In the light

of the above statement it was directed that the State should take steps for considering and evaluating the loss caused to the environment and the steps required to be taken for restoration of the environment and reforestation of the area for preventing illegal activities in future.

7. On 05.05.2015 Learned Counsel for the State submitted that the State had formulated the plan for figuring out the plantation work in the area. It is further stated that the cost of restoration has been determined at the rate of Rs. 5 lakhs per hectares. In the light of the above it was directed that the lessees and the quarry operators would deposit 50 per cent of the cost and the remaining 50 per cent shall be borne by the State as an interim direction the quarry owners and the stone crusher units were directed to deposit the amount of Rs. 1 lakh per hectares with the Registrar. However, Learned Counsel for the parties submitted that they may be allowed some time to consult with their clients with regard to the amount to be deposited. The said prayer made by the Learned Counsel for the Respondents No. 14 to 30 was allowed and time was ordered to be granted.
8. On 28.05.2015 after hearing the Learned Counsel for the Respondents it was directed that the Respondents No. 14 to 30 shall deposit an amount of Rs. 1 lakh. The Respondents in the meanwhile, also filed some applications for being exempted from depositing the aforesaid amount, however, those applications were rejected and orders were issued that the Respondents and other similarly situated mine lessees and stone crusher operators to whom closure notices had been given by the Collector were also to deposit the similar amount and all such persons found to be 33 in number were directed to deposit the amount of Rs. 1 lakh.

9. In the meanwhile, the State Forest Department had been directed to prepare a closure plan and also restoration plan for the Shankar Gadh and Jamgodrani hills in district Dewas.
10. On 09.02.2016 the forest officials of Dewas were directed to appear before this Tribunal and make their presentation with regard to the restoration plan.
11. On 08.03.2016 the SDO Forest, Shri S.L Yadav appeared with the plan and was directed to file the same along with an affidavit. He was further directed to hand over the copies of the same to the parties. It was brought to the notice of the Tribunal that out of 33 mining lease holders and stone crushers only 26 had deposited the amount of Rs. 1 lakh each. Counsel for the State was, therefore, directed to ascertain the names of the 7 persons so that the recovery could be made from such persons also.
12. Though, the Tribunal was keen that the restoration plan and the plan for the reforestation should be put into motion before the onset of the monsoon, however, the plan that was prepared was delayed on account of the lack of funds and the same could not be carried out.
13. On 05.09.2016, therefore, when the matter came up for consideration the Tribunal directed the Registry to release the amount that has been deposited by the 26 leaseholders and stone crusher operators but looking to the plan that was submitted before us the said amount appeared to be quite inadequate. Even, otherwise the monsoon period was also coming to close and therefore, the Forest Department was directed to approach the Finance Department for release of the funds and in case necessary send proposal for utilization of CAMPA funds that may be available in this behalf. It was reported that the cheques which have been submitted for an amount of Rs. 1

lakh had become invalid due to expiry of date and, therefore, needed to be revalidated.

14. It is in this background that the matter initially came up before us on 15.11.2016 where after hearing the Learned Counsel for the parties the only issue that remained was with regard to carrying out the restoration plan prepared by the Forest Department.

15. In the light of the above and looking to the fact that their mining leases and the permissions granted to the stone crushers have already been cancelled and a restoration plan for the area has been prepared, we would direct that restoration plan be put into operation as soon as possible in a phased manner as indicated therein. In so far as the funds are concerned it has already been directed vide our order dated 05.05.2015 that the mining leaseholder are required to pay an amount of Rs. 1 lakh per hectares. In the light of the above, we direct that since 50 per cent of the cost of the restoration plan has been ordered to be recovered from the owners of the stone crushers and the mining leases as held by us on 22.04.2015 and 50 per cent of the cost for restoration is required to be borne by the State which was revised to Rs. 5 lakh per hectares. In so far as the, stone crushers are concerned vide order dated 05.05.2015, initially they were directed to deposit an amount of Rs. 1 lakh per hectares each. The quarry leaseholders were also directed to deposit an amount of Rs. 1 lakh initially. Based upon the above we now direct that the amount of Rs. 5 lakhs by each mining leaseholder be deposited with the DFO Dewas at the rate of Rs. 1 lakh per hectares in the following manner:

- (i) One installment of Rs. 2 lakhs be deposited by 31.01.2017 and subsequent installments of Rs. 1 lakh

each subject to the upper limit of Rs. 5 lakhs per leaseholder at the rate of Rs. 1. lakh per hectares by the last date of every calendar month.

16. So far as the, cheques submitted by 26 leaseholders are concerned as has been noticed hereinabove the expiry date for the validity of the cheques having expired the Registrar shall remit the same to the DFO be returned to the respective mining lease owners in consultation with the officer of Dewas. Other mining leaseholders who had not deposited the amount in terms of the order of the Tribunal shall also be liable to pay the said amount on similar terms.

17. It would be the duty of the Mining Officer to issue Notice to all the mining lease holders of Shankar Gadh and Jamgodrani area of Dewas whose mining leases have been cancelled and closed down to deposit the said amount in the manner that has been provided hereinabove. Similarly, the amount of Rs. 5 lakhs shall be deposited by each stone crusher owner / operator with the Mining Officer per stone crusher unit with the initial payment to be made of Rs. 2 lakhs on or before 31.01.2017 and the remaining installments of Rs. 1 lakhs each by the end of every month.

18. For recovery of the amount Notices shall be issued by the Mines Department. In case any of the parties fail to pay the amount in the aforesaid manner the District Collector Dewas shall issue recovery notices along with the notices orders for attachment of the property of the lessees / stone crusher owners / operators shall also be simultaneously issued.

19. We would direct that the State carry out the restoration plan as submitted before us and in a phased manner that has been submitted before us. The

District Collector as well as the CCF Ujjain will be responsible for satisfactorily carrying out the restoration work in the affected areas.

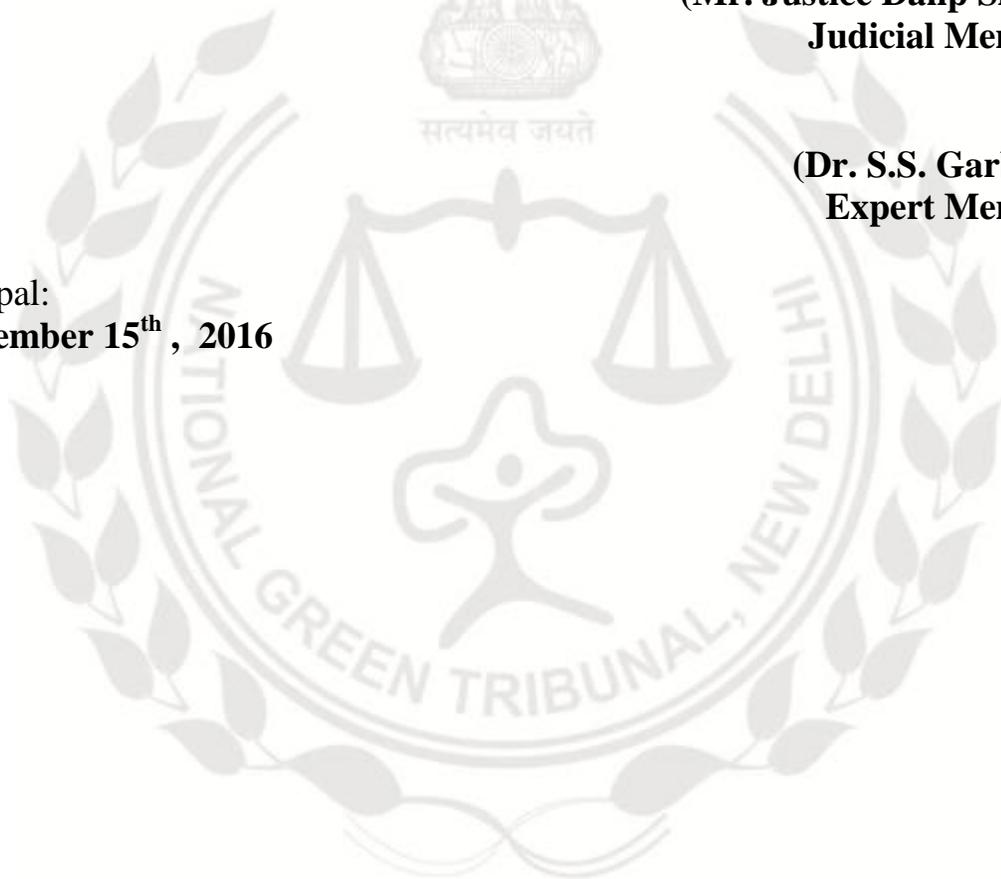
20. With the aforesaid directions the Original Application No. 140/2013 stands disposed of along with the pending M.As. No. 402/15, 763/15, 49/16, 50/16, 168/16, 692/16 & 693/16.



**(Mr. Justice Dalip Singh)
Judicial Member**

**(Dr. S.S. Garbyal)
Expert Member**

Bhopal:
December 15th, 2016



NGT

1	2	3
12-4-22.	<p>प्रकरण आदेश हेतु।</p> <p>जिला निर्वर्तन समिति द्वारा प्रमुख सचिव, मध्यप्रदेश शासन, पर्यटन विभाग मंत्रालय भोपाल के पत्र क्रमांक 130/2020/तैंतीस भोपाल दिनांक 25.01.2021 द्वारा देवास नगर तहसील के ग्राम शंकरगढ प.ह.नं. 11 स्थित भूमि सर्वे नंबर 404 पैकि रकबा 15.000 हेक्टर, सर्वे नंबर 449 पैकि रकबा 10.000 हेक्टर एवं सर्वे नंबर 450/2 रकबा 25.292 हेक्टर कुल रकबा 50.292 हेक्टर भूमि मध्यप्रदेश शासन, पर्यटन विभाग भोपाल को आवंटन की अनुशंसा उपरांत प्राप्त।</p> <p>प्रकरण का अवलोकन किया गया। प्रकरण में मुख्य रूप से यह तथ्य प्रस्तुत किये गये हैं कि प्रमुख सचिव, मध्यप्रदेश शासन, पर्यटन विभाग मंत्रालय भोपाल के पत्र क्रमांक 130/2020/तैंतीस भोपाल दिनांक 25.01.2021 द्वारा देवास नगर तहसील के ग्राम शंकरगढ प.ह.नं.11 स्थित भूमि सर्वे नंबर 404 पैकि रकबा 15.000 हेक्टर, सर्वे नंबर 449 पैकि रकबा 10.000 हेक्टर एवं सर्वे नंबर 450/2 रकबा 25.292 हेक्टर कुल रकबा 50.292 हेक्टर भूमि मध्यप्रदेश शासन, पर्यटन विभाग भोपाल को आवंटित करने करने की मांग की है। इस पर से विधि के प्रावधान अंतर्गत नजूल अधिकारी देवास के द्वारा उद्घोषणा का प्रकाशन किया गया, बाद समयावधि कोई आपत्ति प्राप्त नहीं हुई। प्रकरण में न्यायालय नजूल अधिकारी देवास के पत्र क्रमांक 1100/नजूल/रीडर/2021 दिनांक 29.12.2021 द्वारा वनमंडलाधिकारी जिला देवास, आयुक्त नगर पालिक निगम, उप संचालक नगर तथा ग्राम निवेश, मुख्य कार्यपालन अधिकारी देवास विकास प्राधिकरण देवास को पत्र जारी कर भूमि आवंटन के संबंध में अनापत्ति मांगी गई।</p> <p>कार्यालय देवास विकास प्राधिकरण देवास का पत्र क्रमांक 521/तक.शा./2022 दिनांक 07.04.2022 द्वारा प्रश्नाधीन भूमि आज दिनांक की स्थिति में देवास विकास प्राधिकरण देवास की योजना में सम्मिलित नहीं है। अतः उक्त भूमि के वांछित आवंटन में देवास विकास प्राधिकरण द्वारा इस शर्त पर अनापत्ति दी जाती है कि उक्त प्रश्नाधीन भूमि का भू-उपयोग प्रचलित मास्टर प्लान</p>	

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राजस्व आदेश- पत्र अनुवृत्ति - पत्र
मामला क्रमांक 0001/अ-20(1)/2022-2023

1

2

अनुसार आरक्षित उपयोग से भिन्न होने की दशा में नगर तथा ग्राम निवेश विभाग से भू-उपयोग परिवर्तन कराये जाना अनिवार्य होगा। को कोई आपत्ति नहीं है।

आयुक्त नगर पालिक निगम देवास ने प्रश्नाधीन भूमि पर निकाय की कोई योजना प्रस्तावित नहीं है। अतः देवास विकास योजना योजना-2031 के प्रावधानों अनुसार आवंटित की जाती है तो नगर पालिक निगम देवास को कोई आपत्ति नहीं है।

कार्यालय उप संचालक नगर तथा ग्राम निवेश देवास का पत्र क्रमांक 1043/नजूल-16/दे.//नग्रानि/2022 दिनांक 08.04.2022 से अभिमत प्राप्त हुआ जिसमें-

- प्रश्नाधीन भूमि को मुख्य मार्ग से पहुँच उपलब्धता सुनिश्चित किया जावे।
- विधिवत आवंटन के पश्चात नियोजन मानचित्र इस कार्यालय से अनुमोदन कराना आवश्यक होगा।
- अन्य संबंधित विभागों से उनके नियमों/अधिनियमों के तहत आवश्यक अनुमति/अनुज्ञा प्राप्त करना आवश्यक होगा।
- वनमंडलाधिकारी देवास को पत्र क्रमांक 1100/नजूल/रीडर/2021 दिनांक 29.12.2021 से अभिमत 07 दिवस में चाहा गया। नियत समयवधि में अभिमत प्राप्त नहीं होने की दशा में यह माना जावेगा कि भूमि आवंटन किये जाने में कोई आपत्ति नहीं है। अभिमत आज दिनांक तक प्राप्त नहीं होने से यह माना जाए कि वनमंडलाधिकारी को भूमि आवंटन किये जाने में कोई आपत्ति नहीं है।

प्रकरण में तहसीलदार देवास, अनुविभागीय अधिकारी (राजस्व) देवास, तहसीलदार नजूल एवं नजूल अधिकारी के द्वारा राजस्व विभाग मंत्रालय, वल्लभ भवन, भोपाल क्र.एफ.6-75-2019-सात-शा.3 भोपाल, दिनांक 24 सितम्बर 2020 के अनुसार कंडिका क्रमांक 17 अनुसार हस्तांतरण की गई भूमि पर कर निर्धारण - राज्य शासन के किसी विभाग को हस्तांतरित की गई भूमि के

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राजस्व आदेश- पत्र अनुवृत्ति - पत्र

मामला क्रमांक 0001 / अ-20(1) / 2022-2023

1	2	3
	<p>संबंध में कोई कर निर्धारण नहीं होने से देवास नगर तहसील के ग्राम शंकरगढ प.ह.नं. 11 स्थित भूमि सर्वे नंबर 404 पैकि रकबा 15.000 हेक्टर, सर्वे नंबर 449 पैकि रकबा 10.000 हेक्टर एवं सर्वे नंबर 450/2 रकबा 25.292 हेक्टर कुल रकबा 50.292 हेक्टर भूमि मध्यप्रदेश शासन, पर्यटन विभाग भोपाल को आवंटन किये जाने की अनुशंसा की हैं।</p> <p>अतः प्रकरण में संलग्न दस्तावेजो, विभागो से प्राप्त अभिमत, तहसीलदार देवास, अनुविभागीय अधिकारी (राजस्व) देवास, तहसीलदार नजूल एवं नजूल अधिकारी एवं जिला नजूल निर्वर्तन समिति के प्रतिवेदन से सहमत होते हुए राजस्व विभाग मंत्रालय, वल्लभ भवन, भोपाल क्र.एफ.6-75-2019-सात-शा.3 भोपाल, दिनांक 24 सितम्बर 2020 के अनुसार कंडिका क्रमांक 17 अनुसार हस्तांतरण की गई भूमि पर कर निर्धारण - राज्य शासन के किसी विभाग को हस्तांतरित की गई भूमि के संबंध में कोई कर निर्धारण नहीं होने से देवास नगर तहसील के ग्राम शंकरगढ प.ह.नं. 11 स्थित भूमि सर्वे नंबर 404 पैकि रकबा 15.000 हेक्टर, सर्वे नंबर 449 पैकि रकबा 10.000 हेक्टर एवं सर्वे नंबर 450/2 रकबा 25.292 हेक्टर कुल रकबा 50.292 हेक्टर भूमि मध्यप्रदेश शासन, पर्यटन विभाग भोपाल को इस शर्त के साथ आवंटित की जाती हैं कि राष्ट्रीय हरित अधिकरण (NGT) अथवा राज्य शासन के निर्देशो का पालन करना होगा।</p> <p>इस आदेश की प्रति अनुविभागीय अधिकारी (राजस्व) देवास को भेजी जावे तथा प्रकरण तहसीलदार नगर देवास को इन निर्देशो के साथ प्रेषित किया जाता है कि वे नियमानुसार राजस्व अभिलेख में अमल दरामत करें पश्चात मूल प्रकरण इस न्यायालय को लौटाएं।</p> <p style="text-align: right;">  कलियंदर, जिला देवास (म.प्र.) </p> <p>प्रति, तहसीलदार नगर, देवास</p>	



म.प्र. शासन-वन विभाग

कार्यालय उप वन मण्डल अधिकारी, उप वन मण्डल (क्षे) देवास (म.प्र.)

☎ : (07272) 253020, ✉ - sdoftdewas@mp.gov.in, sdodewas@rediffmail.com

क्रमांक/व्यय/2025/ 2013
प्रति,

देवास, दिनांक 6/8/25

वन मण्डल अधिकारी
वन मण्डल (क्षे) देवास (म.प्र.)

विषय :- शंकरगढ़ (पालनगर) में खसरा क्रमांक 450/02 एवं खसरा क्रमांक 449 के पौधों की गणन बाबद्
संदर्भ :- वन परिक्षेत्र अधिकारी (क्षे) देवास का पत्र क्रमांक 2529 दिनांक 06-08-2025.

उपरोक्त विषय एव संदर्भ में निवेदन है कि वन परिक्षेत्र (क्षे) देवास की अधीनस्थ परिक्षेत्र सहायक शंकरगढ़ (पालनगर) अन्तर्गत राजस्व क्षेत्र में रोपित किये गये पौधों की प्रजातिवार जानकारी वन परिक्षेत्र अधिकारी के माध्यम से प्रेषित किया गया है।

क्रमांक	खसरा क्रमांक	पौधों की संख्या	रिमार्क
1	2	3	4
1	450/2	31758 नग	
2	449	4319 नग	
	कुल :-	36077 नग	

निवेदन है कि उपरोक्त जानकारी माननीय N.G.T. के प्रकरण से कलेक्टर कार्यालय जिला देवास के नोडल अधिकारी को प्रेषित करने का सादर अनुरोध है।

संलग्न :- उपरोक्तानुसार।

उप वन मण्डल अधिकारी
उप वन मण्डल (क्षे) देवास (म.प्र.)
देवास, दिनांक

क्रमांक/व्यय/2025/

प्रतिलिपि :- वन परिक्षेत्र अधिकारी, वन परिक्षेत्र (क्षे) देवास की ओर सूचनार्थ अग्रेषित।

कार्यालय वन मण्डल (क्षे) देवास (म.प्र.)

शाखा- मा.प्र. वन विभाग

06 AUG 2025

आमद क्र. 10128

व.म.अ.
म.क्षे)देवास

मुख्य लिपिक
व.म.क्षे)देवास

Sd
उप वन मण्डल अधिकारी
उप वन मण्डल (क्षे) देवास (म.प्र.)

प्रति

श्रीमान उप वन मण्डल अधिकारी
उप वन मण्डल (क्षे) देवास (म.प्र.)

द्वारा :- वन परिक्षेत्र अधिकारी महोदय, वन परिक्षेत्र (क्षे) देवास
विषय :- शंकरगढ खसरा क्रमांक 450/2 एवं खसरा क्रमांक 449 के पौधों की गणना बाबद्।

महोदय,

उपरोक्त विषय में निवेदन है कि वन परिक्षेत्र (क्षे) देवास की अधीनस्थ परिक्षेत्र सहायक शंकरगढ (पालनगर) अंतर्गत राजस्व क्षेत्र में लगाये गये पौधों की प्रजातिवार गणना कर श्रीमान जी की सेवा में सादर सम्प्रेषित है :-

क्रमांक	खसरा क्रमांक	पौधों की संख्या	रिमार्क
1	2	3	4
1	450/2	31758 नग	
2	449	4319 नग	
	कुल :-	36077 नग	

संलग्न :- पौधों की लिस्ट(दो)

राकश मोदी

कार्यवाहक उ.व.क्षे.

परिक्षेत्र सहायक शंकरगढ

कार्यालय वन परिक्षेत्र अधिकारी, वन परिक्षेत्र (क्षे) देवास (म.प्र.)

क्रमांक/व्यय/2025/2529

दिनांक :- 06.08.2025

मूलत उप वन मण्डल अधिकारी, उप वन मण्डल (क्षे) देवास की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर सम्प्रेषित है।

संलग्न :- उपरोक्तानुसार।



वन परिक्षेत्र अधिकारी
वन परिक्षेत्र (क्षे) देवास (म.प्र.)

बीट शंकरगढ़ (पालनगर)
राजस्व क्षेत्र खसरा क्रमांक 450/2

क्रमांक	पौधों की प्रजाति	लगाये पौधों की संख्या
1	2	3
1	खेजड़ा	30830 नग
2	केसूआ	03 नग
3	बांस	25 नग
4	टेमरू	492 नग
5	शीशम	62 नग
6	ईमली	08 नग
7	नीम	03 नग
8	करंज	23 नग
9	खजूर	08 नग
10	कनेर	15 नग
11	पलाश	289 नग
	कुल :-	31758


राकेश मोदी
कार्यवाहक उ.व.क्षे.
परिक्षेत्र सहायक शंकरगढ़

बीट शंकरगढ़ (पालनगर)
राजस्व क्षेत्र खसरा क्रमांक 449

क्रमांक	पौधों की प्रजाति	लगाये पौधों की संख्या	क्रमांक	पौधों की प्रजाति	लगाये पौधों की संख्या
1	2		4	5	
1	नीम	365	18	नीलगिरी	04
2	बेलपत्र	62	19	पलाश	14
3	शीशम	374	20	गुडमार	03
4	पीपल	42	21	पाईकरन	01
5	बड़	36	22	खेजड़ा	99
6	सुबबूल	1833	23	आंकडा	67
7	पिकोमा	33	24	गिरीपुष्प	28
8	आंवला	12	25	पारस पीपल	25
9	बांस	34	26	नागफनी	80
10	बाटमफाल	06	27	जंगल जलेबी	13
11	बोगन बेलिया	10	28	सीताफल	10
12	करंज	78	29	अर्जुन	01
13	कनेर	03	30	तुलसी	07
14	केशिया सायमा	86	31	अन्य	323
15	चिरोल	20	32	शहतूत	02
16	चंपा	130	33	टाम	01
17	बकान	513	34	जामून	04
	कुल :-	3637		कुल :-	682
				कुल योग :- (3637+682)	4319


राकेश मोदी
कार्यवाहक उ.व.क्षे.
परिक्षेत्र सहायक शंकरगढ़





Nagda, Madhya Pradesh 455111, India

Latitude
22.935909999999996°

Longitude
76.06887833333333°

Local 11:36:45 AM
GMT 06:06:45 AM

Altitude 682 meters
Tuesday, 10.06.2025



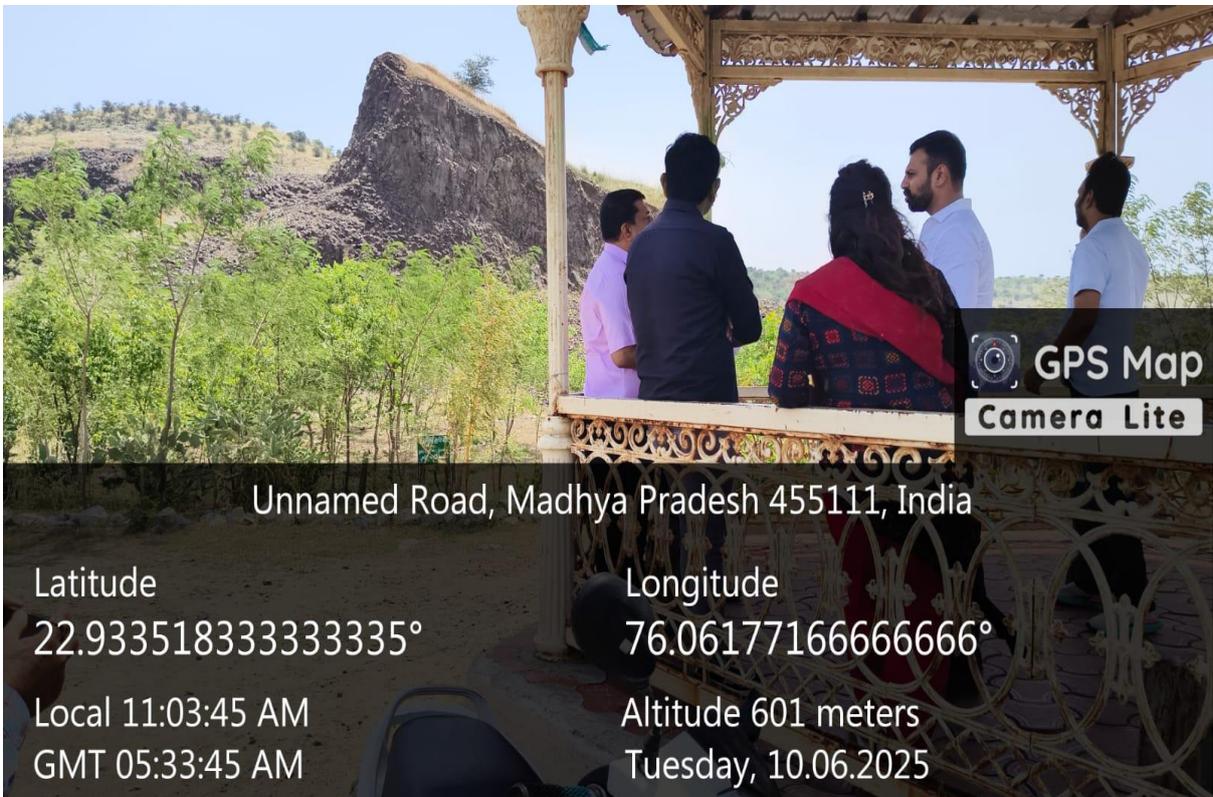
Nagda, Madhya Pradesh 455111, India

Latitude
22.935961666666667°

Longitude
76.06884333333333°

Local 11:32:06 AM
GMT 06:02:06 AM

Altitude 682 meters
Tuesday, 10.06.2025





 **GPS Map Camera**



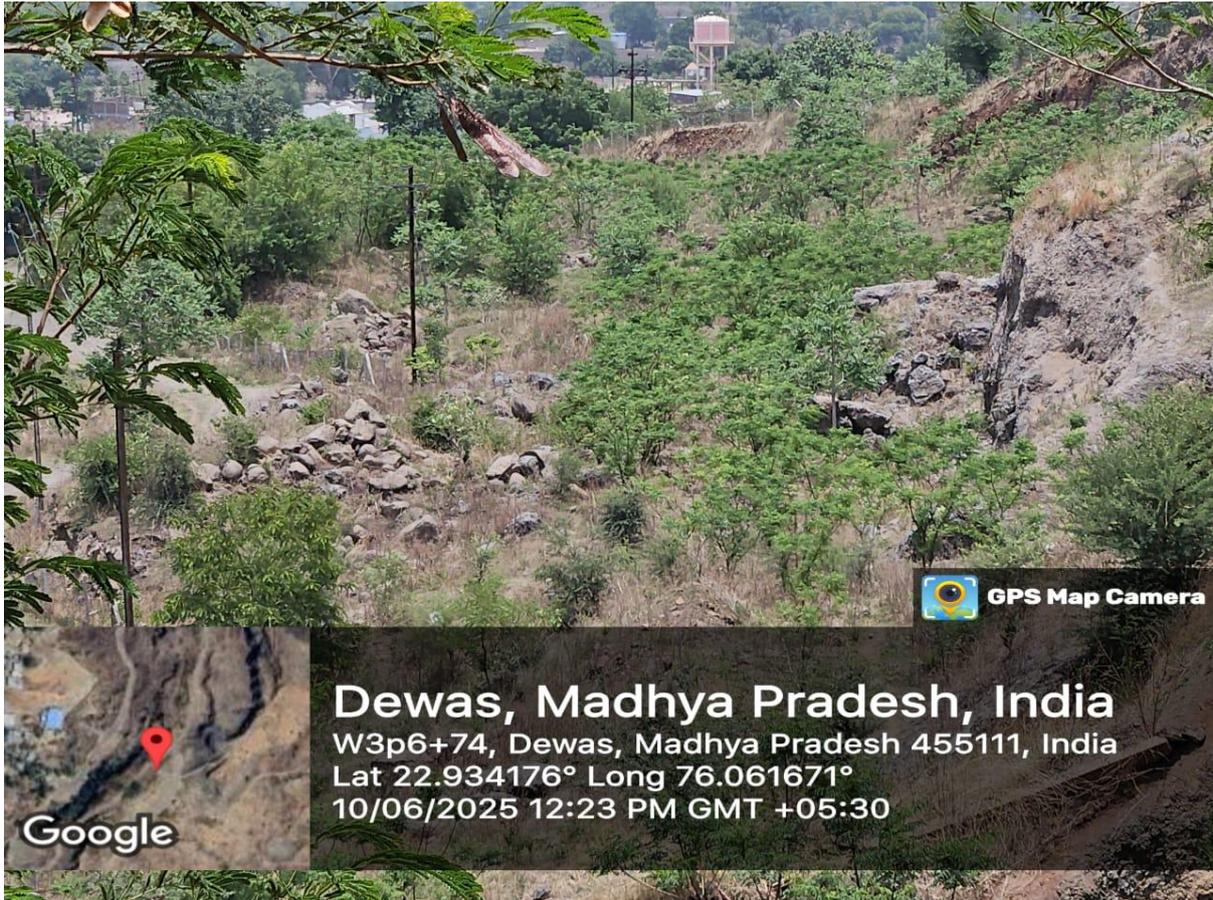
Google

Dewas, Madhya Pradesh, India

W3p6+74, Dewas, Madhya Pradesh 455111, India

Lat 22.934174° Long 76.061667°

10/06/2025 12:24 PM GMT +05:30





Dewas, Madhya Pradesh, India
Madhya Pradesh 455111, India, Dewas, Madhya Pradesh 455111, India
Lat 22.933949° Long 76.061728°
10/06/2025 12:22 PM GMT +05:30



Dewas, Madhya Pradesh, India
Madhya Pradesh 455111, India, Dewas, Madhya Pradesh 455111, India
Lat 22.933827° Long 76.06177°
10/06/2025 12:22 PM GMT +05:30





Joint Committee Report in OA 37-2025 (Samarjeet Jadhav v State of MP & Ors.)

From : Legal Cell <legalcell.pcb@mp.gov.in> Mon, Aug 11, 2025 04:26 PM
Subject : Joint Committee Report in OA 37-2025 (Samarjeet Jadhav v State of MP & Ors.)  1 attachment
To : omslawhouse1 <omslawhouse1@gmail.com>
Cc : pccf mp <pccf.mp@mp.gov.in>, cfujjain <cfujjain@nic.in>, dfotdwas-mp <dfotdwas@mp.gov.in>, Collector Dewas <dmdewas@nic.in>, Principal Secretary Tourism <pstourism@mp.gov.in>, harnengt <harnengt@gmail.com>, parul bhadoria04 <parul.bhadoria04@gmail.com>

Sir

Please find enclosed the copy of joint committee report submitted by the MP PCB in compliance of order dated 27.03.2025 passed in OA 37/2025 (**Samarjeet Jadhav v State of MP & Ors.**) by Hon'ble NGT (CZ). This mail may be treated as proof of service.

Regards

MP PCB

 **JCR 37-2025 08.08.2025.pdf**
14 MB
